

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3 3 2 8 / 2 0 0 7

(From the judgment and order dated 2 1 / 1 2 / 2 0 0 6 in ST R No. 3 6 / 2 0 0 3 & 3 1 5 , 4 0 9 , 4 1 1 and 4 3 0 of 2 0 0 4 of The HIGH COURT OF K E R A L A AT ERNA KU LAM)

M/S. PUN J A B A R O M A T I C S

Petitioner(s)

VER SUS

STA T E O F K E R A L A

Respondent(s)

(With appln(s) for stay and prayer for interim relief)

Date: 2 3 / 0 4 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. J U S T I C E S. H. K A P A D I A

HON' B L E MR. J U S T I C E B. S U D E R S H A N R E D D Y

For Petitioner(s) Mr. Soli J. Sorabjee, Sr. Adv.

Mr. Garvesh Kabr a , Adv.

Mr. P r a t e s h K a p o o r , Adv.

Mr. Vishwa P a l Singh, Adv.

For Respondent(s) Mr. T.L.V. Iyer, Sr. Adv.

Mr. R. Sathish, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No. 1 - application for stay is dismissed as withdrawn.

Mr. T.L.V. Iyer, learned senior counsel appearing for the respondent commenced arguments at 1 0- 3 0 a.m. and concluded at 1 1- 0 5 a.m. Thereafter, Mr. Soli J. Sorabjee, learned senior counsel made his submissions in rejoinder till 1 1- 1 5 a.m.

Hearing concluded.

Judgment reserved.

(S. Thapar) (Madhu Saxena)

P S to Registrar Court Master